

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/482(KB)2019
IA(I.B.C)/964(KB)2024,
IA(I.B.C)/965(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 09TH MAY 2024

IN THE MATTER OF	STRESSED ASSETS STABILIZATION FUND VS E.R. TEXTILE LIMITED
UNDER SECTION	IBC UNDER SEC 7

Appearance (via video conferencing/physically)

Mr. Shuanak Mitra, Adv,] For the Liquidator
Ms. Debaleena Ganguly Adv.

Mr. Ratnanko Banerjee, Sr. Adv.] For Respondent in IA(I.B.C)/965(KB)2024
Mr. Aman Agarwal, Adv.
Ms. Madhuja Barman, Adv.

Mr. Joy Saha, Sr. Adv.] For Respondent in IA(I.B.C)/964(KB)2024
Mr. Avishek Das, Adv.

ORDER

1. Ld. Counsels for Liquidator present. Ld. Sr. Counsels/Ld. Counsels for Respondents present.
2. **IA(I.B.C)/964(KB)2024**
 - a) Ld. Sr. Counsels for Respondents directed to file Reply Affidavit within a period of two weeks.
 - b) The Memorandum of Understanding (MoU) for lease signed on 19th Day of February 2018, between the parties is taken on record.
3. Post both these applications being **IA(I.B.C)/964(KB)2024** and **IA(I.B.C)/965(KB)2024** for consideration on **05.07.2024**.

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**